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भारत सरकार
Government of India
वित्त मन्त्रालय
Ministry of Finance

प्रतिभूति अपीलीय न्यायधिकरण
Securities Appellate Tribunal

अरनेस्ट हाऊस, 14वाँ तल, नरिमान पॉइंट, मुंबई - 400 021
Earnest House, 14th Floor, Nariman Point, Mumbai - 400 021
Tel.: 022-22837062, 022-22021520
Fax : 022-22021341


REGISTRAR

**Procedure to be adopted for hearing of extreme urgent matter
during lockdown period**


During the lockdown period declared by the government, SAT will hear only such matters which involves extreme urgency. The case for extreme urgency must be made out by way of a signed and verified application, not exceeding two pages, containing a synopsis of extreme urgency involved.

The standard operating procedure for e-filing, mentioning and hearing of urgent matters through video conferencing is as under:

1. An application for extreme urgency shall be submitted only by email at email address: registrar-sat@nic.in disclosing the urgency to file a fresh matter or in a pending matter.
2. The application shall be signed and verified by the Advocate/Party in person.
3. The application shall contain a synopsis showing extreme urgency not exceeding two pages.
4. Advocates shall attach PDF copies of Memo of appeal along with annexures as well as stay application for interim relief in fresh matters.
5. When making the PDF copies, care should be taken that the PDF file is not of an extraordinary large size. Technology, available at low cost, can meet this requirement.
6. The PDF copies of the application, Memo of Appeal and annexure should, as far as possible, be in text-searchable format.


28-04-2020

7. The application shall also contain the case details and contact details of the Advocates/Party in person, with the particulars provided in the pro forms for the Memorandum of Appeal, and must include, in particular, email ID, mobile no., office address, PIN code, etc, where the party would accept notice.
8. The application will also include a paragraph seeking exemption from filing duly affirmed affidavit together with an undertaking to the effect that physical copies of the application/appeals etc. duly affirmed along with court fees shall be filed within the time prescribed by the office/ Tribunal and the objections raised by the registry shall also be removed within the prescribed period.
9. Parties shall not be permitted to rely upon any document other than the document duly filed along with appeal/miscellaneous application.
10. Urgent application will be placed before the P.O. or before a member/members authorized by the P.O. for hearing on video conference. If the urgency application is accepted, the date and time of video conference hearing will be communicated to the concerned Advocate/Party in person through SMS/ email/ Whatsapp messages, at all necessary stages.
11. Upon approval of the urgency application, the appeal/stay application, etc would be listed before the appropriate bench for hearing through video conference. In case the urgency application is declined, the party would be intimated by SMS/ email/Whatsapp messages. Re-mentioning of the case shall not be permitted.
12. All applications shall be numbered by the registry. Fresh appeals filed shall be given a lodging number. Regular number will be allotted only after defect/deficiency etc is removed by the party.
13. Please refer to the standard operating procedure to ensure that the parties are appropriately attired during the hearing through Video Conferencing, and to maintain decorum including the requirement to 'mute' and 'unmute' the microphones during the hearing.


20.4.2020

14. If the Learned Advocate or Party-in-person does not appear through video-conferencing on the scheduled date and at the allotted time slot, the Court may proceed to decide the matter on merits, ex-parte. No request for a direction that no adverse order be passed in such a situation will be entertained.

This issues with the approval of the Hon'ble Presiding Officer.

Dt.- 28/04/2020

 28.4.2020.
Registrar, SAT.